

(8)

OPEN COURT

**CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD.**

CIVIL MISC. CONTEMPT APPLICATION NO. 127 OF 2007.

IN

ORIGINAL APPLICATION NO. 1267 OF 2006

ALLAHABAD THIS THE 21ST DAY OF MAY 2008.

Hon'ble Mr. Justice A.K. Yog, Member (J)
Hon'ble Mr. K.S. Menon, Member (A)

Shiv Shankar Lal
S/o Sundar Shyam
R/o Nawab Ka Thera, Bhoor, Bareilly
Lower Division Clerk posted in the office of
Assistant Collector, Excise Bareilly.

.....Applicant

(By Advocate: Shri M.K. Sharma)

Versus.

1. Shri Sohan Singh, Assistant Commissioner Central Excise, Division Bareilly.
2. Shri Rajesh Dingra, Chief Commissioner Central Excise, Lucknow Zone, Lucknow.
3. Shri V.P. Shukla, Additional Commissioner (P & V) Central Excise Commission, Sarvodaya Nagar, Kanpur.

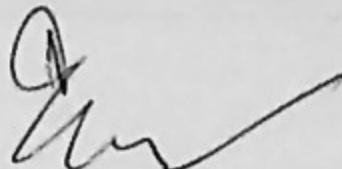
.....Respondents

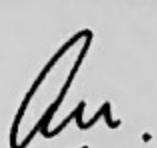
(By Advocate: Shri S. Singh)

ORDER

Justice A.K. Yog, Member (J)

Case called. None appears for the applicant. Shri Saumitra Singh, Senior Standing Counsel for Government of India has drawn our notice to the Misc. Applications (unnumbered), prayer made in one of the application to discharge the notice for contempt proceedings. It is stated in para 4 of the affidavit sworn by Sohan Singh that order of the Tribunal, directing the respondents to decide the representation, has been complied with, inasmuch as the representation filed by the applicant dated 27.10.2006 (Annexure 15 to the O.A.) has been decided by a reasoned and speaking order dated 10.10.2007. A copy of which is also annexed as Annexure 3. In para 5 of the said affidavit, it is stated that there is no willful disobedience or breach/violation of the Tribunal's order. No objection/ rejoinder filed by the applicant to rebut the statement made therein. Contempt proceedings are dropped and notices issued are hereby discharged.


Member (A)


Member (J)

Manish/-